

(4) a copy each of the following Notifications under subsection (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. 111/64 published in Kerala Gazette dated the 28th April, 1964.
- (ii) S.R.O. 135/64 published in Kerala Gazette dated the 5th May, 1964.
- (iii) S.R.O. 145/64 published in Kerala Gazette dated the 12th May, 1964.
- (iv) S.R.O. 257/64 published in Kerala Gazette dated the 1st September, 1964.
- (v) S.R.O. 302/64 published in Kerala Gazette dated the 29th September, 1964.
- (vi) S.R.O. 309/64 published in Kerala Gazette dated the 29th September, 1964.
- (vii) S.R.O. 313/64 published in Kerala Gazette dated the 6th October, 1964.
- (viii) S.R.O. 330/64 published in Kerala Gazette dated the 27th October, 1964.
- (ix) Notification No. G.O. Rt. 1891/64/Rev. dated the 30th October, 1964.
- (x) S.R.O. 29/65 published in Kerala Gazette dated the 26th January, 1965.
- (xi) Notification No. G.O. Rt. 101/65/Rev. published in Kerala Gazette dated the 2nd February, 1965.
- (xii) S.R.O. 76/65 published in Kerala Gazette dated the 2nd March, 1965.
- (xiii) S.R.O. 129/65 published in Kerala Gazette dated the

30th March, 1965.
[Placed in Library. See No. LT-4720/65].

12.02 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 26th August, 1965".

Sir, I lay on the Table of the House the Press Council Bill, 1965, as passed by Rajya Sabha.

12.02 hrs.

STATEMENT RE. SITUATION IN KASHMIR

Mr. Speaker: The hon. Defence Minister has come. I have received several calling attention notices. There was one adjournment motion also, but I disallowed it. There is no question of any adjournment motion. I might make a request to hon. members. At this moment, when actually war is going on between us and Pakistan at several places, sometimes they would make an attack and sometimes we would go there. There is no question of any adjournment motion on such matters.

Shri Surendranath Dwivedy (Kendrapara): The minister may make a statement, but it could be better if no questions are put to him, because of the present situation.

Mr. Speaker: That I suggested the other day. We should be very careful now. This is a continuing affair.

The Minister of Defence (Shri Y. B. Chavan): Hon. members must have by now heard of the large-scale armed attack made by regular Pakistan forces in the Chaamb sector. The attack which began yesterday morning by a brigade of infantry and 70 tanks was preceded by heavy shelling of our positions by the Pakistani artillery. The Pakistanis crossed the International Frontier close to the junction of the cease-fire line with the International Frontier. Because of the massive attack, Pakistanis have been able to make a salient of about five miles deep.

Yesterday evening our Air Force made a strike and in the combined resistance by our ground troops as well as the air strike, 13 Pakistani tanks were destroyed. Many enemy vehicles and guns were also hit. Two of our aircraft are missing and two have been damaged. Other casualties of the battle are not yet known.

The situation is under control; and necessary counter-measures have been initiated. Militarily it is a developing situation. The massive intervention of armour by Pakistan has escalated the conflict rapidly. We have to take an overall view of defence. Our troops are fighting bravely and confidently and I am certain that our forces are competent to meet any situation.

Shri S. M. Banerjee (Kanpur) rose—

Mr. Speaker: The desire is no questions might be put.

श्री किशन पटनायक (सम्बलपुर) :
अध्यक्ष महोदय, मैं एक प्रार्थना चाहता हूँ।

अध्यक्ष महोदय : पटनायक साहब, कोई भी प्रार्थना इस वक्त कौन दे सकता है। प्रार्थना मांगने की बात कहना इस समय ठीक नहीं है।

12.05 hrs.

STATUTORY RESOLUTION RE. ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE AND ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL—contd.

Mr. Speaker: Let us now proceed with further discussion of the Statutory Resolution moved by Shri Yashpal Singh and the motion moved by Shri M. C. Chagla "That the Bill further to amend the Aligarh Muslim University Act, 1920, be taken into consideration".

Before we proceed with that, I have to make an announcement. The Minister will make a statement about Caravelle planes at 5.00 P.M. today.

Now, Shri Prakash Vir Shastri may continue his speech.

Shri Bade (Khargone): Sir, may I, in the beginning itself, request you to extend the time by one hour because yesterday even some of the leaders of the parties could not speak?

Mr. Speaker: All right, I will extend it by another hour. But now that should be the end.

श्री प्रकाशवीर शास्त्री (त्रिजनीर) :
अध्यक्ष महोदय, कल अलॉग्ड मुस्लिम विश्व विद्यालय के सम्बन्ध में जो विधेयक शिक्षा मन्त्री की ओर से प्राया उसका समर्थन करते हुए श्री यशपाल सिंह ने जो प्रस्ताव उपस्थित किया उसका विरोध करते हुए मैं यह कह रहा था कि अलॉग्ड मुस्लिम विश्वविद्यालय एक राष्ट्रीय विश्वविद्यालय है जिस प्रकार भारत के और दूसरे राष्ट्रीय विश्व-विद्यालय हैं। इत विश्वविद्यालय के मुस्लिम स्वरूप को बनाये रखने से यदि सरकार का यह अभिप्राय है कि मुस्लिम संस्कृति का भारतीय सम्प्रदाय निरपेक्ष नीति के माध्यम से सन्वय हो सकता है इस बात को बनाये रखने के लिये वहाँ पर कोई व्यवस्था की जाये